

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 30**  
**VL(IB)-03(PB)/2023**

**IN THE MATTER OF:**

India SME Technology Services Limited  
Vs.  
ROC

.... Petitioner/Applicant  
.... Respondent

**Order u/S. 59 of the Insolvency & Bankruptcy Code, 2016**

**Order delivered on 02.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Adv. Nitin Dahiya, Adv. Sushant Kumar, Adv. Hunny  
Parashar  
For the RoC : Adv. Shankari Mishra

**ORDER**

Mr. Nitin Dahiya, Ld. Counsel for the Petitioner appears through VC.

Ms. Shankari Mishra, Ld. Counsel for RoC appears physically and accepts notice on behalf of the RoC and she seeks one week's time to file the reply.

At request, list the matter **on 04.06.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**